

[Translation]

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**Development Charges Collected by DESU**

4235. SHRI RAM SINGH SHAKYA:  
SHRI J. P. AGARWAL:

Will the Minister of ENERGY be pleased to state:

(a) whether the Delhi Electricity Supply Undertaking has collected development charges from the residents of many unauthorised colonies where as electric poles and connections have not been provided there;

(b) if so, the reasons therefor;

(c) the time by which it is proposed to provide electric connections in those colonies including New Ashok Nagar, Chilla Saroda, Delhi; and

(d) the action taken by the DESU in providing domestic connections in the J.J. colonies and how many still required to be given electricity connections?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b) According to the DESU, only those unauthorised colonies which were in existence upto 1-1-1981 are eligible for electrification on payment of the prescribed development charges and handing over of the sub-station site free of cost. The DESU has been recovering the requisite development charges from the residents of such colonies which have been approved for electrification. The scheme for electrification is released only after the 25% of the plot holders have deposited the prescribed development charges and other commercial formalities are completed.

(c) According to the DESU, although the necessary development charges had been deposited by some of the residents of the unauthorised colonies of New Ashok Nagar, Chilla Saroda, Delhi, it has not been possible to electricity this area as the land allocated by the DDA for the 66 KV

Sub-Station at Dallupura is under dispute and the route clearance for the tower line has also not been finalised. Normally a period of two years is taken by the DESU for the execution of the scheme of this magnitude after all the requisite formalities are completed.

(d) The DESU has already electrified the resettlement/J.J. Colonies sponsored and financed by the DDA from time to time. Any new scheme for undertaking electrification/street lighting in such colonies is required to be sponsored and financed by DDA or any other agency interested in the development of these colonies.

[English]

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**Foreign Exchange Earnings of Companies**

4236. SHRI HAMENDRA SINGH BANERA: Will the Minister of INDUSTRY be pleased to state:

(a) whether under Section 211 of the Companies Act, the companies are required to give in their annual report information regarding foreign exchange earnings and imports and other expenditure in foreign currency;

(b) if so, whether sales to Nepal and Bhutan are considered as foreign exchange earnings; and

(c) whether imports from these countries are considered as foreign exchange outgo?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) Yes, Sir.

(b) and (c) All trade transactions between India and Nepal and between India and Bhutan are governed by the Trade and Transit Agreements existing between India and these countries. All payments made to and received from these countries for imports/exports are made in Indian rupees only, except where the cost of such imports/exports are financed by means of grants/loans granted by the international organisations like the World Bank which are payable/receivable in foreign exchange.